

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.146/2017

IN THE MATTER OF:

Rakatanga Tour (P) Limited

..PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 252

Order delivered on 07.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Anuj Kumar, Advocate

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the application has already been served on the respondent/ROC on 18.10.2017 and proof of the same has been annexed at page No.251 of the typed set documents filed along with the petition. Respondent/ROC to file reply within a period of four weeks with an advance copy of the reply to be furnished to the Ld. Counsel for the petitioner and the petitioner to file rejoinder, if any, within a period of two weeks thereafter.

Post the matter on 20.12.2017.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.11.2017